

incentives are prescribed for performance beyond this PLF.

- * Flexibility has been allowed in including insurance in the project cost.

For generating companies the following incentives are offered:-

- * Normative parameters under which generating companies will operate have been notified which *inter alia* provide for 16% rate of return on the paid up and subscribed equity.
- * Generating companies operating coal based, gas based and hydro projects can sell power on the basis of a suitably structured two part tariff.
- * Government of India may consider extending a counter guarantee for the payment obligations of State Electricity Boards to the private power companies on the specific request of the concerned State Government.

The specific incentives for Licensees are:

- * Licences of longer duration of 30 years in the first instance and subsequent renewals of 20 years instead of 20 and 10 years respectively as it was before.
- * Higher rate of return of 5% in place of the previous 2% above the RBI rate.
- * Capitalisation of Interest During Construction (IDC) at actual

cost (for expansion projects also) as against 1% over RBI rate as it was before.

- * Special appropriations to meet debt redemption obligations.

Agreement between NTPC and Oustees of NCPP

88. SHRI R. SURENDER REDDY:
Will the Minister of POWER be pleased to state:

(a) whether the oustees of villages in district Ghaziabad of Uttar Pradesh whose land was taken over by the National Thermal Power Corporation (NTPC) for the construction of the National Capital Power Project (NCPP) have been agitating for the last several weeks for fulfilment of their demands;

(b) if so, the details of the land taken over for the project by the NTPC, the details of the project to be constructed and the main demands of the oustees;

(c) whether any agreement has recently been arrived at between the oustees and the NTPC; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE
MINISTRY OF POWER (SHRI P.V.
RANGAYYA NAIDU): (a) Yes, Sir.

(b) The total land taken over by the National Thermal Power Corporation Limited (NTPC) in district Ghaziabad is 2463 acres, comprising 1514 acres of private land and 949 acres of government

land. The details of the projects built on this land are as follows:

1. National Capital Thermal Power Project (4x210 MW) (Coal based).
2. Dadri Combined Cycle gas based power project (4x131 MW GT + 2x146.5 MW ST).

The main demands of the land oustees with respect to NTPC are:

- (i) Job for one member of each family or compensation of Rs. 1000/- per month in lieu thereof.
- (ii) Additional compensation for land.
- (iii) Vacating portion of the land acquired used for graveyards, cremation grounds, fertilizer pits, religious places.
- (iv) Development of affected villages by providing various civic amenities and facilities.

(c) and (d). An understanding was reached with the representatives of the agitating villagers on 26.5.1994. The understanding covered the entire gamut of demands like reservations of jobs for land oustees in the skilled category, assistance in education/training of land oustees and their family members in skilled trades, methodology for resolution of the demand concerning additional compensation, provision of infrastructural facilities for alternative land to be identified by the village representatives for graveyards, cremation grounds etc., reduction in hospital charges for land oustees, provision of a 11 KV or 33 KV feeder sub-station for the villagers subject

to approval of Uttar Pradesh State Electricity Board (UPSEB), development activities in the villages, increase in reservation for land oustees for shops in the township etc. In turn, the land oustees will allow uninterrupted work for completion of the balance work like ash handling etc.

Transport Projects of Andhra Pradesh

89. SHRI DATTATRAYA BANDARU: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether several proposals are pending for clearance with the Union Government regarding construction of National Highways and bridges;

(b) if so, the total number of such proposals received by the Union Government from Andhra Pradesh;

(c) since when these proposals are pending for clearance;

(d) whether a substantial amount has been sanctioned by the Union Government for this purpose; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF
THE MINISTRY OF SURFACE
TRANSPORT (SHRI JAGDISH TYTLER):

(a) Yes, Sir.

(b) Six estimates are pending.

(c) Less than six months.

(d) and (e). No estimate for development of National Highways in Andhra Pradesh has been sanctioned so far during 1994-95.